

Title: Need to remove anomalies in selection of candidates belonging to "Other Backward Classes" in Civil Services Examination.

SHRI M. CHINNASAMY (KARUR): The provision relating to reservation in Civil Services Examination (page No.105, the Gazette of India, Extraordinary No.226 dated November 29, 1997 IS THAT CANDIDATES BELONGING TO Backward Classes may be summoned for an interview for a personality test by the Union Public Service Commission by applying relaxed standards in the Preliminary Examination as well as in Main Examination if the commission is of the opinion that sufficient number of candidates from these communities are not likely to be summoned for interview for a personality test on the basis of the general standard in order to fill up vacancies reserved for them.

After interview, the candidates will be arranged by the Commission in the order of merit as per the aggregate marks finally awarded to each candidate in the Main Examination (written examination as well as interview).

Under Article 320 of the Constitution, it is mandatory for DOPT to place the facts before Parliament, if the recommendation of UPSC regarding appointment of candidates is not accepted by the DOPT. Even though the DOPT reported 16 cases of non-acceptance of various services, they have not mentioned about the denial of appointment of 21 OBC candidates of 1996 batch Civil Services Examination.

The existing Rule provides that the reserved category candidates, who have been recommended by the Commission without resorting to any relaxation/concession in the eligibility or selection criteria, at any stage of the examination, shall not be adjusted against the vacancies reserved for them.

Keeping in view the above facts, I urge upon the Government to remove the anomaly and strictly implement the existing rule and enable the reserved categories to reap the maximum benefit.